# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

### ORIGINAL APPLICATION NO.063/00935/2020

# WEDNESDAY, DATED THIS THE 20<sup>TH</sup> DAY OF JANUARY, 2021

## HON'BLE MR.SURESH KUMAR MONGA ...MEMBER(J)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

#### HON'BLE MR.RAKESH KUMAR GUPTA ...MEMBER(A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

L.C.Bandana,
W/o Shri Rahul Rohane,
R/o Lamding Laishram Liekai Wanjing,
District Thoubal, State Maninpur,
Presently working as Deputy Conservator of Forests,
(IFS 2012) Hamirpur, H.P.,

(Email: bandanalc@gmail.com, mobile no.8628974897) ....Applicant

(By Advocate Mr. Sandeep Singh Ghangas)

Vs.

- Ministry of Environment, Forest & Climate Change,
   Govt. of India, through Secretary, Indira Paryavaran Bhawan,
   Jor Bagh Road, Aliganj, New Delhi 110 003.
- 2. Additional Chief Secretary (Forest) to the Government of Himachal Pradesh, Secretariat, Chotta Shimla, Shimla.
- 3. The Principal Chief Conservator of Forest, Himachal Pradesh, Tolland, Shimla – 171 001.
- Amit Sharma (HDFS) Parentage non Known to the
   Petitioner presently working as Divisional Manager,
   Forest Working Division, Hamirpur, H.P.

...Respondents

(By Advocate Mr.Sanjay Goyal, learned Senior Central Government Standing Counsel for Respondent-1 and Mr B.B.Sharma and for Respondent-2 & 3.)

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ORDER (ORAL)

Per: Suresh Kumar Monga

.....Member(J)

At the very outset, Mr.B.B.Sharma, learned Counsel representing the Respondents No.

2&3 submitted that the respondents have already taken a decision to cancel the applicant's

transfer order. He further submitted that the fresh order in this regard could not be issued

because of the pendency of present original application before this Tribunal.

2. Shri Sharma has further stated that in view of the aforesaid decision taken by the

respondents, nothing survives in the present original application .

3. In view of the above statement made by Mr.B.B.Sharma, the present original application

is disposed of as having been rendered infructuous .

4. If the respondents still fail to issue the requisite orders cancelling the applicant's

transfer order within a period of three days from today, the applicant shall have a liberty to get

the OA revived by way of filing an MA.

(RAKESH KUMAR GUPTA) MEMBER(A) (SURESH KUMAR MONGA) MEMBER(J)

sd.